

No. LD/3/73
Government of Goa,
Law and Judiciary Department
Secretariat, Panaji.

Dated : 6th March, 1973.

NOTIFICATION

The following Act passed by the Legislative Assembly of Goa, Daman and Diu received the assent by the Administrator of Goa, Daman and Diu on 2nd March, 1973 and is hereby published for general information.

Legislative Diploma No. 1984 dated 14-4-1960 (First Amendment) Act, 1972

(Act No. 3 of 1973), [2nd March, 1973]

**AN
ACT**

to amend the Legislative Diploma No.1984 dated 14-4-1960 regulating the working and functioning of the Institute of Public Assistance (Provedoria de Assistencia Publica).

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Twenty-third Year of the Republic of India as follows:-

1. *Short title and commencement* – (1) This Act may be called the Goa, Daman and Diu Legislative Diploma No. 1984 dated 14-4-1960 (First Amendment) Act, 1972.

(2) It shall come into force on such date as the Administrator may, by notification in the Official Gazette, appoint.
2. *Definitions* – In this Act unless the context otherwise requires, -
 - (a) “Administrator” means the Administrator of the Union territory of Goa, Daman and Diu appointed by the President of India under article 239 of the constitution;
 - (b) “appointed day” means the date on which the provisions of this Act come into force;
 - (c) “Official Gazette” means the Goa, Daman and Diu Government Gazette;
 - (d) “prescribed” means prescribed by rules under the Legislative Diploma No. 1984 dated 14-4-1960.
 - (e) “Provedoria de Assistencia Publica” means the Institute of Public Assistance established under the enactment Legislative Diploma No. 1984 dated 14-4-1960.

3. Substitution of new article for article 13. – For article 13 of the Legislative Diploma No. 1984 dated 14-4-1960 (hereinafter called as the “principal Diploma”) the following article shall be substituted, namely:-

“13. The Administrator shall under notification published in the Official Gazette, determine that the funds of Provedoria de Assistencia Publica be deposited in Goa State Co-operative Bank Limited, State Bank of India or any Nationalized Bank. The withdrawals of the funds so deposited shall be made by cheques signed by the Director of Provedoria and Accountant”.

4. Substitution of new article for article 19. – For article 19 of the principal Diploma, the following article shall be substituted, namely :-

“19. The Administrator shall fix the cadre of the staff of Provedoria de Assistencia Publica and institutions under its control and prescribe the pay, allowances and other conditions of service.

Provided that the Administrator may prescribe the pay, allowances and other conditions of service from a retrospective date.”.

5. Deletion of the chart of the staff. – The chart of the staff appended to the principal Diploma, shall be deleted.

Secretariat,
Panaji,
6th March 1973

Department

B. M. MASURKAR,
Secretary to the Government
of Goa, Daman and Diu
Law and Judiciary

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